

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 290/MP/2018

Subject : Petition under Sections 79(1)(c) read with 79(1)(k) of the Electricity Act, 2003 for allowing M/s S V Power Private Limited to use the dedicated transmission line (Petitioners plant to Bharari, Bilaspur Pooling station of PGCIL) on sharing basis along with other beneficiaries.

Petitioner : ACB India Limited (ACBIL)

Respondents : SV Power Private Limited and Others

Date of hearing : 27.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Matrugupta Mishra, Advocate, ACBIL
Ms. Ankita Bafna, Advocate, ACBIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition has been filed for seeking permission to evacuate its power by utilizing the dedicated transmission line from the Petitioner's plant to Bharari, Bilaspur Pooling station of PGCIL, on sharing basis along with the Petitioner, the Respondent Nos. 3 and 4. Learned counsel for the Petitioner further submitted as under:

(a) The Commission in its order dated 12.8.2013 in Petition No.170/TL/2012 observed that there is no requirement of transmission licence, since the other two generators i.e. Spectrum Coal and Power Limited (SCPL) and Maruti Clean Coal and Power Ltd. (MCCPL) can evacuate their power by utilizing the balance capacity available in the Dedicated Transmission Line (DTL) after evacuation of power by the Petitioner. However, the Commission while granting permission for utilization of the DTL by three entities on sharing basis, laid down a protocol which deals with scheduling, metering and sharing of transmission charges and losses and other aspects related to coordination between evacuation of power by the entities through the DTL and the statutory authorities.

(b) The Commission in the said order clarified that the DTL shall be used on sharing basis by the Petitioner, SCPL and MCCPL and use of the transmission line by any other generator/ user cannot be allowed by the Petitioner without seeking transmission licence.

(c) During the 29th Meeting of WR constituents regarding Connectivity and Long-term Open Access application held on 17.8.2018, the Petitioner was advised to approach the Commission for sharing of the DTL by the SV Power Limited (a step-down subsidiary of the Petitioner).

- (d) The Petitioner would directly connect to the SCPL through DTL.
3. None was present on behalf of the Respondents despite notice.
 4. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit the revised scheme of arrangement by 15.3.2019.
 5. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**